

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 149/TT/2024**

Subject : Petition for approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for determination of transmission tariff from Proposed COD to 31.3.2024 for 2 Nos. 400 kV line bays at Padghe (PG) GIS for termination of Padghe (PG) – Kharghar 400 kV D/C (quad) line under Western Region System Strengthening Scheme- XIX in Western Region.

Date of Hearing : **18.11.2024**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Madhya Pradesh Power Management Company Limited and 9 others

Parties Present : Shri Gaurav Dudeja, Advocate, MUML  
Shri Dhruval Singh Advocate, MUML  
Ms. Nishtha Goel, Advocate, MSEDCL  
Shri Mohd. Mohsin, PGCIL  
Shri Vishal Sagar, PGCIL  
Shri Divyanshu Mishra, PGCIL  
Shri Sandeep Rajpurohit,, MUML

**Record of Proceedings**

The learned counsel for the Petitioner submitted that the present Petition had been filed for the determination of transmission tariff from the Proposed COD to 31.3.2024 for the 2 Nos. 400 kV line bays at Padghe (PG) GIS for termination of Padghe (PG)- Kharghar 400 kV D/C (quad) line under Western Region System Strengthening Scheme- XIX in Western Region.

2. Learned counsels for MSEDCL and MUML requested time to file a reply in the matter.



3. After hearing learned counsels for the Petitioner's representative, MSEDCL, and MUML, the Commission directed

(a) Issue notice to the Respondents.

(b) The Respondents to file their respective replies on an affidavit within four weeks with an advance copy to the Petitioner, who may file its rejoinder, if any, within two weeks thereafter.

(c) The Petitioner to submit the following information on an affidavit within two weeks with a copy to the Respondents:

(i) Initial Spares discharge details for the Asset;

(ii) The SCOD of the TBCB line as per TSA and the present status of the transmission line and whether any agreement is signed for early commissioning of the Asset w.r.t. SCOD;

(iii) The details of the cost towards establishment and details of sub-station Auxiliaries of the Asset; and

(iv) The present status of the downstream line of Mumbai Urja Marg Limited.

4. The matter will be listed for the hearing on **23.1.2025**.

**By order of the Commission**

**Sd/-**

**(T. D. Pant)**

**Joint Chief (Law)**